

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 424 OF 2023**

**IN THE MATTER OF:**

Sunil Kumar Ramhet

...Applicant

**VERSUS**

State of U.P. & Ors.

...Respondents

**REPLY ON BEHALF OF RESPONDENT NO. 4 J.B.DARUKA PAPERS  
LTD.**

**FILED BY**



**Mr. Samaksh Goyal / Ms. Aditi Dani**



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DATE: 25.02.2024

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**REPLY ON BEHALF OF RESPONDENT NO. 4 J.B.DARUKA PAPERS LTD.**

I, Suresh Kumar Agarwal, S/o Late Sh. Vishwanath Agrawal, Authorised Representative of Respondent No. 4 (J.B. Daruka Papers Ltd.), having office address at A-1, Industrial Area, Shahjahanpur Road, Advenia Grant, Sitapur, Uttar Pradesh 261001, do hereby solemnly affirm and say as under:-

1. At the outset, the answering Respondent denies each and every averment, contention and allegation made in the present Application unless the same is specifically admitted herein under.
  
2. That the original complainant alleged that the answering Respondent is causing air and water pollution by bagasse and rice rusk.

3. That the answering Respondent has duly obtained CTE and CTO for carrying on its activities. True copy of the CTO obtained by answering Respondent is annexed herewith and marked as **Annexure-R1 (Pages 8-16)**.
  
4. That pursuant to the orders of this Hon'ble Court, a show cause notice was issued by the UPPCB to the answering Respondent dated 03.10.2023. The answering Respondent submitted its reply to the said notice on 17.10.2023 stating the following:
  - (i) That the boundary wall is being repaired as per the direction of UPPCB;
  
  - (ii) Fly ash generated from unit is being disposed as per guidelines and automatic sprinkler is being installed and water is regularly sprinkled;
  
  - (iii) Emission from Chimney is being monitored on monthly basis by NABL and report is being submitted regularly;
  
  - (iv) Unit has complied with conditions of CTO.

True copy of the reply submitted by the answering Respondent is annexed herewith and marked as **Annexure –R2 (Pages 17-20)**.

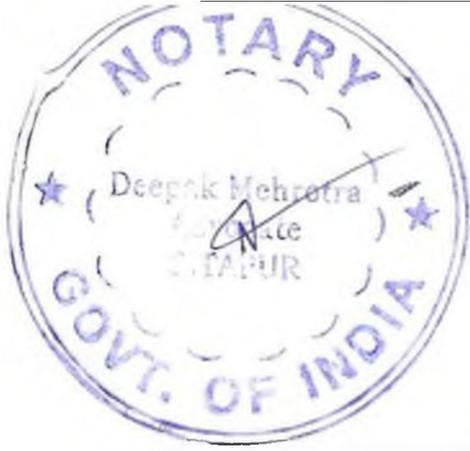
5. That again on 07.12.2023, reply was sent by the answering Respondent to the UPPCB. True copy of the reply alongwith photographs is annexed herewith and marked as **Annexure R3 (Pages 21-31)**.
6. That on 26.12.2023, the answering Respondent sent a letter to the UPPCB that as per the direction of UPPCB, the answering Respondent has installed online monitoring system on the boiler and submitted its photograph also. True copy of the reply dated 26.12.2023 along with photograph of the boiler with online monitoring system is annexed herewith and as **Annexure R4 (Pages 32-34)**.
7. That the UPPCB has submitted its report dated 05.01.2024 before this Hon'ble Tribunal wherein it has been stated (at page 117) that the answering Respondent was inspected on 29.11.2023 and 24.12.2023 respectively. The report states that the answering Respondent was complying with directions of Charter for Pulp and Paper industries prepared by CPCB in 2015. Further, the answering Respondent is making proper arrangement for safe handling, storage and transportation and disposal of solid waste and sludge generated from the unit. The ash generated from the boilers is being stored and disposed through lowland

area of the industry premises and the sludge is being sold to manufacturers of cardboard.

8. That the answering Respondent is regularly submitting report on ambient air quality and therefore complying with the mandate of submitting the report at regular interval. The Report states that the parameters of ambient air quality were found to be exceeding the standard parameter. However, it is submitted that the minor difference from standard norms is only marginal and even that the parameters were aggravated due to heavy fog because of the winters.
  
9. That in so far as installation of automatic water sprinkling system is concerned, the same has been installed by the answering Respondent. Photographs of the sprinkler system is annexed with the present reply as marked as **Annexure- R5 (Pages 35 )**. It is submitted that even prior to the installation of the automated system, the answering Respondent has been regularly water the unit to ensure there is no dust rising from the surface. In addition to this, the entire unit is enclosed with boundary wall of height of 16 feet on the side of highway and height of 6 meters from all other sides to ensure that no dust particles are percolating into the adjacent areas.

10. That in addition to the above, the answering Respondent has installed ETP of capacity of 1350 KLD which on inspection was found to be working and functional and the same has also been reported by the Scientist, UPPCB to the District Magistrate, Sitapur.
11. That the answering Respondent also submitted a letter dated 31.01.2024 showing compliance of all concerns raised by UPPCB. True copy of the letter dated 31.01.2024 is annexed herewith and marked as **Annexure R6 (Pages 36-38)**.
12. That it is submitted that even as per the letter dated 11.09.2023 sent by the Chief Agricultural Officer, Sitapur placed alongwith the Report, it has been stated that the answering Respondent was effluents discharged and discharge from the chimney was carried out and it was found that there is no impact on the crops adjacent to the area/unit.
13. That it is submitted that in response to the query by the UPPCB, the Police Station Sitapur also sent a reply letter wherein it is clearly stated that no incident of any accident was reported on account of operations being carried out by the answering Respondent.

14. That it may be further pertinent to note that alongwith the Report, the Committee has placed on record a letter wherein the Complainant has himself stated that he has preferred a frivolous complaint before this Hon'ble Tribunal against the answering Respondent as the instance of some persons out of vendetta and that no pollution as alleged has been caused by the answering Respondent and that no animals as alleged have died on account of pollution.
15. That the answering Respondent is a compliant unit and all allegations against the answering Respondent are frivolous and therefore no environment compensation ought to have been imposed upon the answering Respondent. It is settled principle that exemplary compensation is to be seldom imposed in case of deliberate and willful negligence. It is submitted that the present case is not a fit case wherein the UPPCB ought to have unilaterally proposed or impose any environmental compensation upon the answering Respondent.
16. That the answering Respondent has filed the present reply in compliance with the order passed by this Hon'ble Tribunal.
17. That in light of the above, the present O.A. being devoid of merits ought to be dismissed.



*Surkumar*

RESPONDENT NO. 4

THROUGH



*Aditi Dani*

**Mr. Samaksh Goyal / Ms. Aditi Dani**

*Ranu Purohit*

*R. Rathi*

**Ms. Ranu Purohit / Mr. Rohit Rathi**

Advocates for the Respondent No. 4

S-74, LGF, Greater Kailash-I

New Delhi-110049

Email: [adv.ranupurohit@gmail.com](mailto:adv.ranupurohit@gmail.com)

DATE: 25.02.2024



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

/UPPCB/Lucknow(UPPCBRO)/CTO/both/SITAPUR/2022

Date: 23/03/2023

To,

**M/s J B DARUKA PAPERS LIMITED**

**AI INDUSTRIAL AREA, ADVENIA GRANT SHAHJAHANPUR ROAD, SITAPUR 261001**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the “Water (Prevention & Control of Pollution) Act.,1974”and under Section- 21 of the “Air (Prevention & Control of Pollution) Act, 1981” as applicable (to be referred hereinafter as Water Act, Air Act respectively).

**Application no. 19037765**

**Date :- 2022-12-20**

#### Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s J B DARUKA PAPERS LIMITED** located at **AI INDUSTRIAL AREA, ADVENIA GRANT SHAHJAHANPUR ROAD, SITAPUR 261001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions:

- 1.1 This CCA is granted for the period upto 2024-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2024-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

#### 2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By-products with quantity per month	
1	Agro Waste (Bagasse)	Media Craft Paper	50 Ton/day

#### 3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1	Pulper	2	2	For Recycled Based
2	Hill screen	2	2	Fiber Saving
3	DAF Fibre recovery system	1	1	TSS Controlling

4	Paper machine	1	1	For Making Paper
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- i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

#### 4. Water Conservation Measures

##### A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity 2024-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river
1	No. of borewell	4	4
2	Daily quantity of water to be abstracted	1250	1300

\* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m <sup>3</sup> / t paper With Power Boiler < 5 m <sup>3</sup> / t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m<sup>3</sup>/day and m<sup>3</sup>/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.

13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

**B. Trade effluent treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	Maximum daily discharge of trade effluent	1000	1000

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

**5. For ZLD unit**

- i Unit shall recycle all the treated effluent in the industrial process only.
  - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
  - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
  - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
  - v Unit shall conduct the water audit and submit the same to SPCB
  - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
  - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
  5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed

COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	–	–	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
- 14. For Wood based/Agro based paper mill:**
  - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
  - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
  - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.
- C. Domestic effluent/Sewage treatment and discharge: -**
  1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of sewage	2	2
Treatment facility	Soak Pit	Soak Pit
Discharge point	Horticulture	Horticulture

\* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
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3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

#### 6. Cleaner Technology & Waste Minimization Practices:

##### Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

#### 7. Environmental management system

- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

#### 8. Air Pollution Mitigation

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	Equipment in use standby	Rice Husk	30	as per EPA Rules	as per EPA Rules

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

#### 9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

**Day time:** from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

#### General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
  - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
  - (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
  - (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.

10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

#### **Specific Conditions:-**

1. This consent is valid for production of Media Craft Paper- 50 Ton/Day by using Agro waste (Bagasse) as raw material.
2. The industry will follow all the directions as specified in the Charter for Pulp and Paper Industries

prepared by CPCB in feb 2015.

3. The industry shall construct a separate drain for storm water discharge.
4. The industry shall maintain proper logbook for used water, effluent generation and recycled effluent.
5. Treated effluent water should be recycled to the maximum.
6. Effective operation & maintenance of installed effluent treatment plant should be done so that effluent meets norms/standards as prescribed.
7. The industry shall ensure to establish Miyawaki forest, as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and Climate Change
8. Industry shall make proper arrangement for safe and scientific handling, storage, transportation and disposal of all solid wastes, sludge etc. generated.
9. Industry shall ensure regular working of Continuous Online Effluent Monitoring System for monitoring of discharged treated effluent. Industry shall also ensure regular online transfer of data to the CPCB and UPPCB servers.
10. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
11. Industry shall operate and maintain installed APCS (cyclone dust collector attached with the Boilers of 10.0 TPH and 8.0 TPH) effectively and Stack monitoring report shall be submitted on quarterly basis.
12. Air monitoring report conducted by any NABL accredited lab should be submitted quarterly.
13. The unit shall ensure the ambient air quality should be achieved as per prescribed standards.
14. Stack heights of all the DG sets should be kept as per the prescribed norms under E.P. Act, 1986 and all the DG sets shall be in acoustic enclosure.
15. Ash generated from Boilers shall be stored in a safe place and proper arrangement of water sprinkling shall be done to suppress the dust particles. A plan to dispose the Boiler ash shall be submitted to the Board within one month.
16. With regards to the use of Pet Coke/Furnace Oil as fuel, the orders passed by the Hon'ble Supreme Court in the Writ petition (Civil) no. 13029/1985 MC Mehta versus Union of India and others will be applicable.
17. The industry shall comply with the notification no. 3187(E) dated 07-10-2016 issued by the Ministry of Water Resources, River Development and Ganga Rejuvenation.
18. The online monitoring system shall be maintained and calibrated periodically and properly.
19. The industry shall ensure to comply with the conditions as imposed in NOC from UP Ground Water

Department.

20. The industry shall comply with the provisions of Environment (Protection) Amendment, Rules 2018 notified by MoEF&CC by Notification no 49 Dt. 25-01-2018, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).

21. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

RAM KARAN Digitally signed by RAM  
KARAN  
Date: 2023.03.23 15:39:14  
+05'30'  
**Chief Environmental Officer,  
Circle-5, UPPCB.**

Copy to:

Regional Officer, UPPCB, Lucknow.

RAM KARAN Digitally signed by RAM  
KARAN  
Date: 2023.03.23 15:39:35  
+05'30'  
**Chief Environmental Officer,  
Circle-5, UPPCB.**

*Ramu Purohit*

**TC**



# JB DARUKA PAPERS LIMITED

Registered Office & Works: A-1 Industrial Area, Advenia Grant, Shahjahanpur Road, Sitapur - 261001, (U.P.) India

पत्रांक संख्या- JBDPL/UPPCB/23-24/023

दिनांक-17.10.2023

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-5)  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,  
टी0सी0-12वी, विमूति खण्ड, गंगमती नगर  
लखनऊ -- 226010

विषय:- भा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ० ए० संख्या- 424/2023 सुनील कुमार राय हेतु बनाम स्टेट आफ यू० पी० व अन्य में पारित आदेश दिनांक- 01.08.2023 के अनुपालन में उद्योग का समिति द्वारा किये गये निरीक्षण दिनांक- 21.08.2023 में पाये गये तथ्यों के दृष्टिगत वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के अन्तर्गत निर्देश के संबंध में।

महोदय,

कृपया आपके पत्रांक सन्दर्भ संख्या H01449/सी-5/L/जल-37/2023 दिनांक-03.10.2023 का संदर्भ ग्रहण करने कष्ट करें।

उपरोक्त विषयक के सम्बन्ध में जिला प्रशासन सीतापुर एवं क्षेत्रीय कार्यालय, लखनऊ की गठित समिति के सदस्यों द्वारा हमारे उद्योग का निरीक्षण दिनांक- 21.08.2023 को किया गया। निरीक्षण के समय यह दर्शाया गया कि इकाई में भण्डारित वैगास एवं राइस हस्क के कर्णों के उत्सर्जन के नियंत्रण हेतु स्थापित ब्रेकिंग वाल जगह-जगह टूटी पायी गयी तथा ब्यायलर से जनित फ्लाई ऐश पर पर्याप्त जल छिड़काव की व्यवस्था नहीं पायी गयी, जिसके अनुपालन हेतु दिये गये निर्देशों की अनुपालन आख्या विन्दुवार प्रेषित की जा रही है।

क्र० सं०	वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के अन्तर्गत दिये गये निर्देश :-	अनुपालन आख्या
1.	इकाई में भण्डारित वैगास एवं राइस हस्क के कर्णों के उत्सर्जन के नियंत्रण हेतु स्थापित ब्रेकिंग वाल की मरम्मत कराकर चारों तरफ से कवच किया जाये, जिससे धूल कर्णों के उत्सर्जन की समस्या उत्पन्न न हो।	इकाई में भण्डारित वैगास एवं राइस हस्क के चारों तरफ ब्रेकिंग वाल की मरम्मत करायी जा रही है एवं इसे ढकने की व्यवस्था की जायेगी।
2.	ब्यायलर से जनित फ्लाई ऐश पर पर्याप्त जल छिड़काव की व्यवस्था हेतु आटोमेटिक वाटर स्प्रिंकलर की व्यवस्था सुनिश्चित की जाये तथा ब्यायलर से जनित फ्लाई ऐश का निस्तारण तकनीकी रूप से केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाइड लाइन के अनुसार निस्तारित किया जाये।	इकाई में ब्यायलर से जनित फ्लाई ऐश पर जल छिड़काव हेतु आटोमेटिक वाटर स्प्रिंकलर लगाने की व्यवस्था की जा रही है एवं फ्लाई ऐश का निस्तारण केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाइड लाइन के अनुसार ही किया जायेगा।
3.	इकाई में स्थापित ब्यायलर की चिमनी से जनित उत्सर्जन के सतत मापन हेतु online continuous emission monitoring system (OCEMS) स्थापित किया जाना सुनिश्चित किया जाये।	इस संदर्भ में महोदय को अवगत कराना है कि हमारी इकाई में एक ब्यायलर 8 टन/घंटा एवं एक ब्यायलर 10 टन/घंटा का स्थापित है जिस पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइड लाइन के अनुसार यदि आवश्यक है तो online continuous emission monitoring system (OCEMS) स्थापित किया जायेगा। महोदय को यह भी अवगत कराना है कि महीने में एक बार चिमनी की एन०ए०बी०एल० प्रयोगशाला द्वारा

		मानीटरिंग करवाकर विश्लेषण आख्या आपके कार्यालय में प्रेषित की जायेगी। जिससे चिमनी से जनित उत्सर्जन की मात्रा पर नियंत्रण रखा जा सकेगा।												
4.	<p>उद्योग को बोर्ड के पत्र दिनांक- 23.03.2023 द्वारा जारी सहमति (सी०टी०ओ०) की विशिष्ट शर्त संख्या- 2, 8, 11, 12, 13 एवं 15 का अनुपालन सुनिश्चित करे।</p> <p>2. The quantity of maximum specific trade effluent discharge shall be as specified below:</p> <table border="1"> <thead> <tr> <th>Category</th> <th>Specific Trade Effluent Discharge, not to exceed</th> </tr> </thead> <tbody> <tr> <td>Wood based/Agro based Pulp &amp; Paper Mills producing bleached grades of chemical pulp, papers, paperboards &amp; newsprint Specialty Paper Mills.</td> <td>&lt;32 KL per Ton of paper produced</td> </tr> <tr> <td>Agro-Based &amp; Wood Based Pulp &amp; Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.</td> <td>&lt;12 KL per Ton of paper produced</td> </tr> <tr> <td>RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards &amp; newsprint</td> <td>&lt;9 KL per Ton of paper produced</td> </tr> <tr> <td>RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards</td> <td>&lt;5 KL per Ton of paper produced</td> </tr> <tr> <td>RCF and Market Pulp Based Paper Mills producing unbleached grades of</td> <td>No discharge is allowed</td> </tr> </tbody> </table>	Category	Specific Trade Effluent Discharge, not to exceed	Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced	Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced	RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced	RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced	RCF and Market Pulp Based Paper Mills producing unbleached grades of	No discharge is allowed	<p>बोर्ड द्वारा जारी सहमति (सी०टी०ओ०) की विशिष्ट शर्त संख्या- 2, 8, 11, 12, 13 एवं 15 का अनुपालन आख्या निम्नवत है:-</p> <p><b>Compliance of specific condition no. - 2 - Effluent Discharge not more than 12 KL per Ton of paper produced.</b></p>
Category	Specific Trade Effluent Discharge, not to exceed													
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced													
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced													
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced													
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced													
RCF and Market Pulp Based Paper Mills producing unbleached grades of	No discharge is allowed													

*Sunil Kumar*

papers and paperboards (ZLD)	(100% recycle within process)	
<p>8- The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.</p>	<p><b>Compliance of specific condition no. - 8</b> – The unit has installed a flow meter with totalizer on the recycling pipe line from ETP and the flow meter will be connected to State/CPCB Server within one month.</p>	
<p>11- Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.</p>	<p><b>Compliance of specific condition no. - 11</b> – Sampling points already installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points.</p>	
<p>12- The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD &amp; COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.</p>	<p><b>Compliance of specific condition no. - 12</b> – The unit has already been installed OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD &amp; COD and connected with CPCB and SPCB server.</p>	
<p>13 -The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.</p>	<p><b>Compliance of specific condition no. - 13</b> – The unit ensured the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server.</p>	
<p>15- The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD &amp; BOD &amp; MLSS level in ETP inlet and outlet on daily basis.</p>	<p><b>Compliance of specific condition no. - 15</b> – The unit had made a adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream and manpower for monitoring and recording TSS, TDS, COD &amp; BOD &amp; MLSS level in ETP inlet and outlet on daily basis.</p>	

*Signature*

उक्त के अलावा महोदय को यह भी अवगत कराना है कि जन-मानस के स्वस्थ को ध्यान में रखते हुये इकाई में स्थापित प्रदूषण नियंत्रण व्यवस्था का संचालन सुचारु रूप से किया जायेगा एवं बोर्ड द्वारा समय-समय पर दिये गये निर्देशों का अनुपालन किया जायेगा।

अतः महोदय से आशा ही नहीं अपितु पूर्ण विश्वास है कि आप उपरोक्त से सहमत होंगे

सधन्यवाद

भवदीय

*Sun Kumar*

सुरेश कुमार  
निदेशक

जे० बी० दारुका पेपर्स लिमिटेड,  
प्लॉट नं-ए-1, औद्योगिक क्षेत्र, अडवानियाँ  
ग्रान्ट, शाहजहाँपुर रोड, सीतापुर

- प्रतिलिपि- 1. जिलाधिकारी महोदय, सीतापुर को सूचनार्थ सादर प्रेषित।  
2. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

डा. अ. प्रो. रवींद्र  
प्रति दिनांक 26-10-25  
आयुक्त के कार्यालय,  
राज्य प्रदूषण नियंत्रण बोर्ड, लखनऊ



*Sanu Purohit*

TC



# JB DARUKA PAPERS LIMITED

Registered Office & Works: A-1 Industrial Area, Advenia Grant, Shahjahanpur Road, Sitapur - 261001, (U.P.) India

पत्रांक संख्या- JBDPL/UPPCB/23-24/024

दिनांक-07.12.2023

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-5)  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,  
टी0सी0-12वीं, विभूति खण्ड, गोमती नगर  
लखनऊ - 226010

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ० ए० संख्या- 424/2023 सुनील कुमार राम हेतु बनाम स्टेट आफ यू० पी० व अन्य में पारित आदेश दिनांक- 01.08.2023 के अनुपालन में उद्योग का समिति द्वारा किये गये निरीक्षण दिनांक- 21.08.2023 में पाये गये तथ्यों के दृष्टिगत वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के अन्तर्गत निर्देश के संबंध में।

महोदय,

कृपया आपके पत्रांक संदर्भ संख्या H01449/सी-5/L/जल-37/2023 दिनांक-03.10.2023 का संदर्भ ग्रहण करने का कष्ट करें।

उपरोक्त विषयक के सम्बन्ध में जिला प्रशासन सीतापुर एवं क्षेत्रीय कार्यालय, लखनऊ की गठित समिति के सदस्यों द्वारा हमारे उद्योग का निरीक्षण दिनांक- 21.08.2023 को किया गया। निरीक्षण के समय यह दर्शाया गया कि इकाई में भण्डारित वैगास एवं राइस हस्क के कणों के उत्सर्जन एवं नियंत्रण हेतु स्थापित ब्रेकिंग वाल जगह-जगह टूटी पायी गयी तथा ब्वायलर से जनित फ्लाइ ऐश पर पर्याप्त जल छिड़काव का व्यवस्था नहीं पायी गयी, जिसके अनुपालन हेतु दिये गये निर्देशों की कृत कार्यवाही की बिन्दुवार अनुपालन आख्या हम अपने पत्र संख्या- JBDPL/UPPCB/23-24/2023 दिनांक- 17.10.2023 के द्वारा आपके कार्यालय में दिनांक- 28.10.2023 को प्रेषित कर चुके हैं। महोदय को अवगत कराना है कि वर्तमान में हम बोर्ड द्वारा दिये गये निर्देशों का पूर्णतया अनुपालन कर चुके हैं, पुनः अद्यतन अनुपालन आख्या बिन्दुवार प्रेषित की जा रही है।

क्र० सं०	वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के अन्तर्गत दिये गये निर्देश :-	अनुपालन आख्या
1.	इकाई में भण्डारित वैगास एवं राइस हस्क के कणों के उत्सर्जन के नियंत्रण हेतु स्थापित ब्रेकिंग वाल की मरम्मत करवाकर चारों तरफ से कवर्ड किया जाये, जिससे धूल कणों के उत्सर्जन की समस्या उत्पन्न न हो।	इकाई में भण्डारित वैगास एवं राइस हस्क के चारों तरफ ब्रेकिंग वाल की मरम्मत करायी जा चुकी है एवं इसके ऊपर ग्रीन नेट लगाया गया है जिससे वैगास एवं राइस हस्क के कण हवा में न उड़ने पाएं। उक्त की फोटोग्राफ इस पत्र के साथ संलग्न है।
2.	ब्वायलर से जनित फ्लाइ ऐश पर पर्याप्त जल छिड़काव की व्यवस्था हेतु आटोमेटिक वाटर स्प्रिंकलर की व्यवस्था सुनिश्चित की जाये तथा ब्वायलर से जनित फ्लाइ ऐश का निस्तारण तकनीकी रूप से केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाइड लाइन के अनुसार निस्तारित किया जाये।	इकाई में ब्वायलर से जनित फ्लाइ ऐश पर जल छिड़काव हेतु आटोमेटिक वाटर स्प्रिंकलर लगा दिया गया है एवं फ्लाइ ऐश पर पानी का छिड़काव किया जा रहा है। फ्लाइ ऐश का निस्तारण केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाइड लाइन के अनुसार ही किया जा रहा है।
3.	इकाई में स्थापित ब्वायलर की चिमनी से जनित उत्सर्जन के सतत मापन हेतु online continuous emission monitoring system (OCEMS) स्थापित किया जाना सुनिश्चित किया जाये।	इस संदर्भ में महोदय को अवगत कराना है कि हमारी इकाई में एक लो प्रेशर ब्वायलर 8 टन/घंटा एवं एक लो प्रेशर ब्वायलर 10 टन/घंटा का स्थापित है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइड लाइन के अनुसार 10 टन/घंटा के ब्वायलर पर online continuous emission monitoring system (OCEMS)

CIN : U21093UP1995PLC018035

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		स्थापित किया जाना अनिवार्य नहीं है। महोदय को यह भी अवगत कराना है कि उक्त ब्याचलर के विमनी की एन०ए०बी०एल० प्रयोगशाला द्वारा दिनांक-20.10.23 एवं 22.11.23 को मानीटरिंग कराई गयी है, जिसका मानक UPPCB द्वारा निर्धारित मानकों के अनुरूप है विश्लेषण आख्या संलग्न है।												
4.	<p>उद्योग को बोर्ड के पत्र दिनांक- 23.03.2023 द्वारा जारी सहमति (सी०टी०ओ०) की विशिष्ट शर्त संख्या- 2, 8, 11, 12, 13 एवं 15 का अनुपालन सुनिश्चित करे।</p> <p>2. The quantity of maximum specific trade effluent discharge shall be as specified below:</p> <table border="1"> <thead> <tr> <th>Category</th> <th>Specific Trade Effluent Discharge, not to exceed</th> </tr> </thead> <tbody> <tr> <td>Wood based/Agro based Pulp &amp; Paper Mills producing bleached grades of chemical pulp, papers, paperboards &amp; newsprint Specialty Paper Mills.</td> <td>&lt;32 KL per Ton of paper produced</td> </tr> <tr> <td>Agro-Based &amp; Wood Based Pulp &amp; Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.</td> <td>&lt;12 KL per Ton of paper produced</td> </tr> <tr> <td>RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards &amp; newsprint</td> <td>&lt;9 KL per Ton of paper produced</td> </tr> <tr> <td>RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards</td> <td>&lt;5 KL per Ton of paper produced</td> </tr> <tr> <td>RCF and Market Pulp Based Paper Mills producing</td> <td>No discharge is</td> </tr> </tbody> </table>	Category	Specific Trade Effluent Discharge, not to exceed	Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced	Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced	RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced	RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced	RCF and Market Pulp Based Paper Mills producing	No discharge is	<p>बोर्ड द्वारा जारी सहमति (सी०टी०ओ०) की विशिष्ट शर्त संख्या- 2, 8, 11, 12, 13 एवं 15 का अनुपालन आख्या निम्नवत है:-</p> <p><b>Compliance of specific condition no.</b> - 2 - Effluent Discharge not more than 12 KL per Ton of paper produced.</p>
Category	Specific Trade Effluent Discharge, not to exceed													
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced													
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced													
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced													
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced													
RCF and Market Pulp Based Paper Mills producing	No discharge is													

unbleached grades of papers and paperboards (ZLD)	allowed (100% recycle within process)	
8- The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.		<b>Compliance of specific condition no. - 8</b> – The unit has installed a flow meter with totalizer on the recycling pipe line from ETP.
11- Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.		<b>Compliance of specific condition no. - 11</b> – Sampling points already installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points.
12- The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.		<b>Compliance of specific condition no. - 12</b> – The unit has already been installed OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and connected with CPCB and SPCB server.
13 -The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.		<b>Compliance of specific condition no. - 13</b> – The unit ensured the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server.
15- The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.		<b>Compliance of specific condition no. - 15</b> – The unit had made a adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.

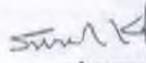
उक्त के अलावा महोदय को यह भी अवगत कराना है कि जन-मानस के स्वस्थ्य को ध्यान में रखते हुये इकाई में स्थापित प्रदूषण नियंत्रण व्यवस्था का संचालन सुचारु रूप से किया जायेगा एवं बोर्ड द्वारा समय-समय पर दिये गये निर्देशों का अनुपालन किया जायेगा।

अतः श्रीमान जी से विनम्र निवेदन है कि उपरोक्त स्थिति को देखते हुए आपके द्वारा जारी पत्रांक संख्या- H01449/सी-5/L/जल-37/2023 दिनांक-03.10.2023 में दिये गये निर्देशों को निक्षेपित करने का कष्ट करें।

आशा ही नहीं अपितु पूर्ण विश्वास है कि आप उपरोक्त से सहमत होंगे

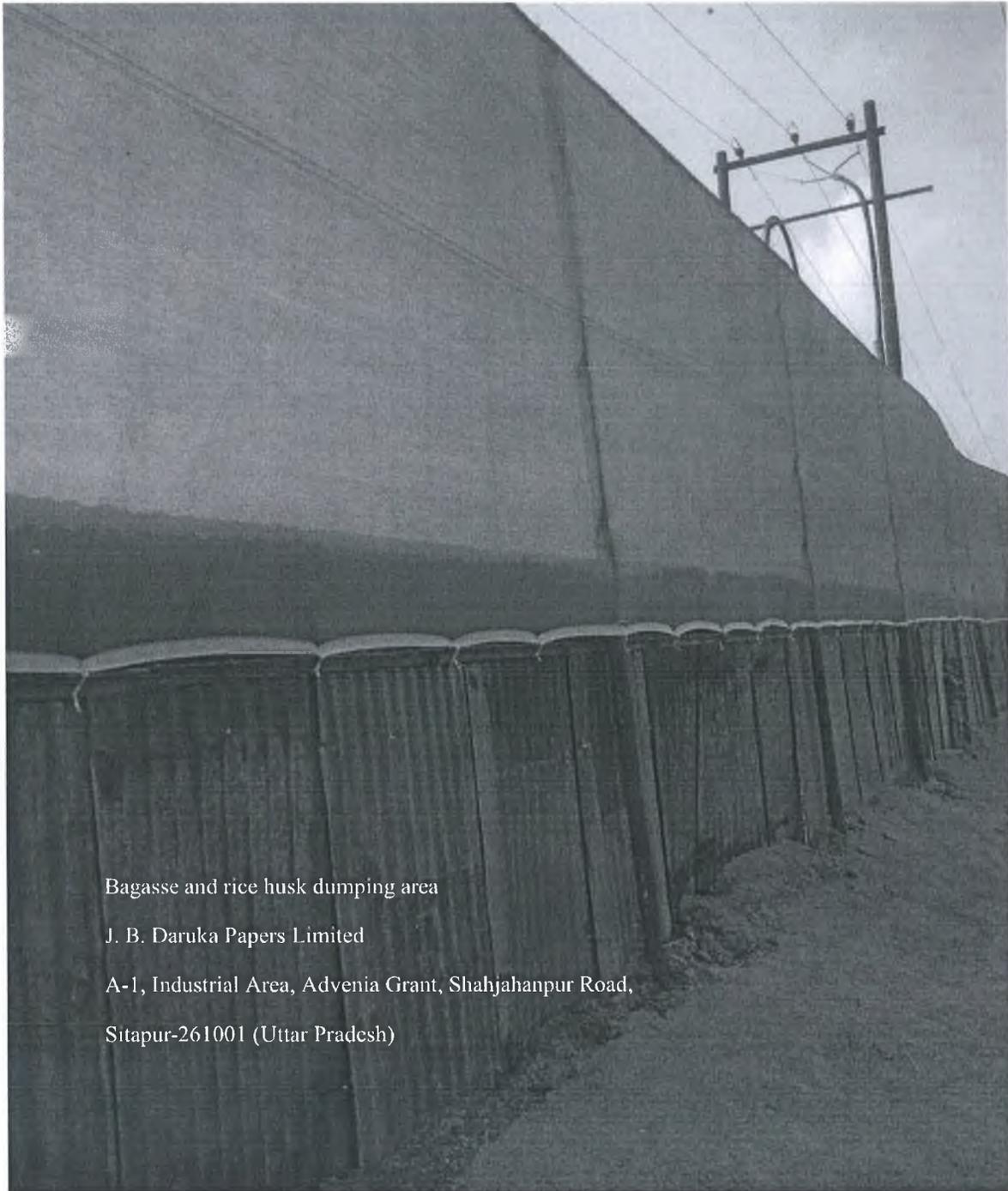
सधन्यवाद!

भवदीय

  
सुरेश कुमार  
निदेशक

जे० बी० दारुका पेपर्स लिमिटेड,  
प्लॉट नं-ए-1, औद्योगिक क्षेत्र, अडवानियों  
ग्रान्ट, शाहजहाँपुर रोड, सीतापुर

- प्रतिलिपि- 1. जिलाधिकारी महोदय, सीतापुर को सूचनार्थ सादर प्रेषित।  
2. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

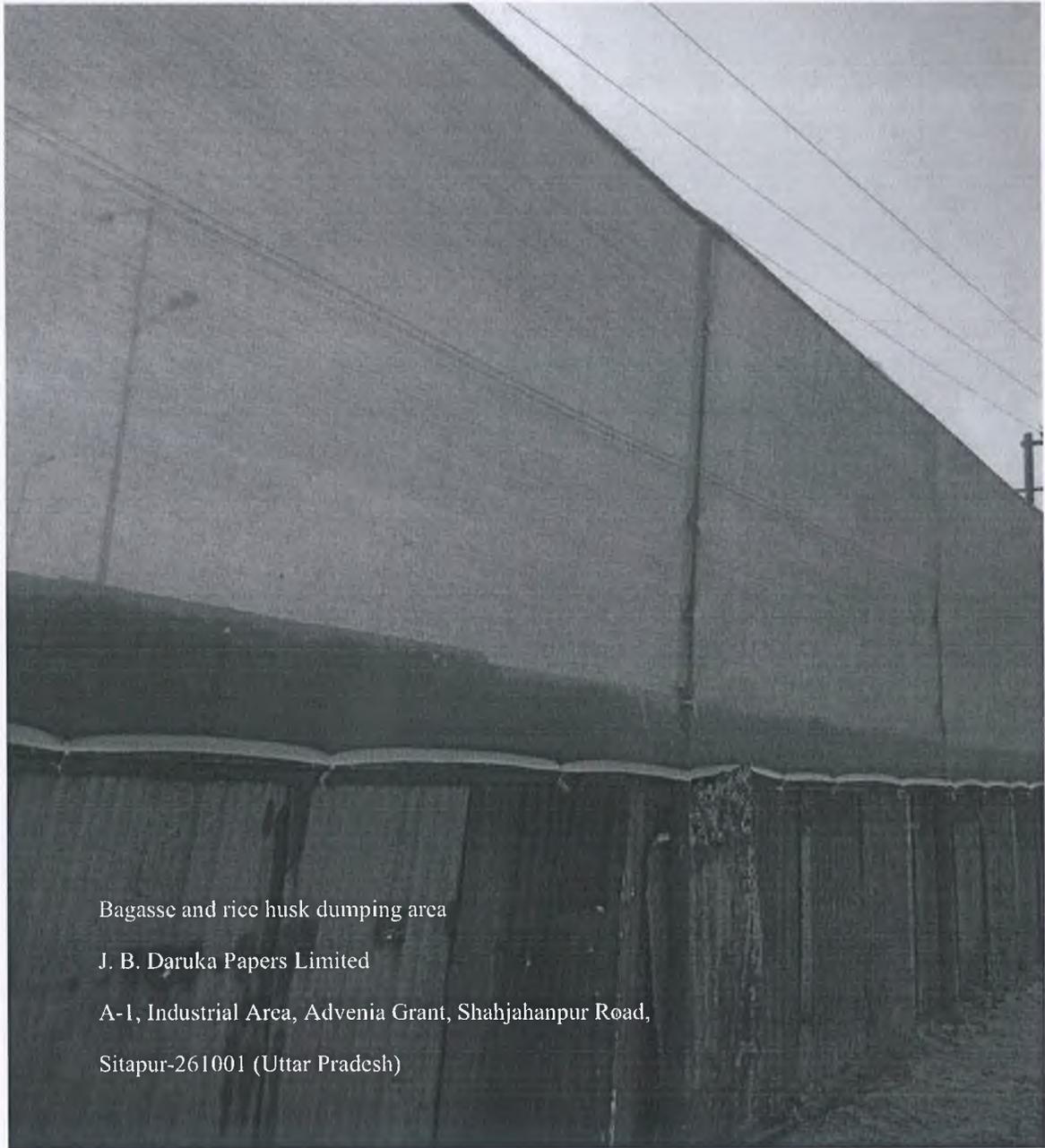


Bagasse and rice husk dumping area

J. B. Daruka Papers Limited

A-1, Industrial Area, Advenia Grant, Shahjahanpur Road,

Sitapur-261001 (Uttar Pradesh)



Bagasse and rice husk dumping area

J. B. Daruka Papers Limited

A-1, Industrial Area, Advenia Grant, Shahjahanpur Road,

Sitapur-261001 (Uttar Pradesh)

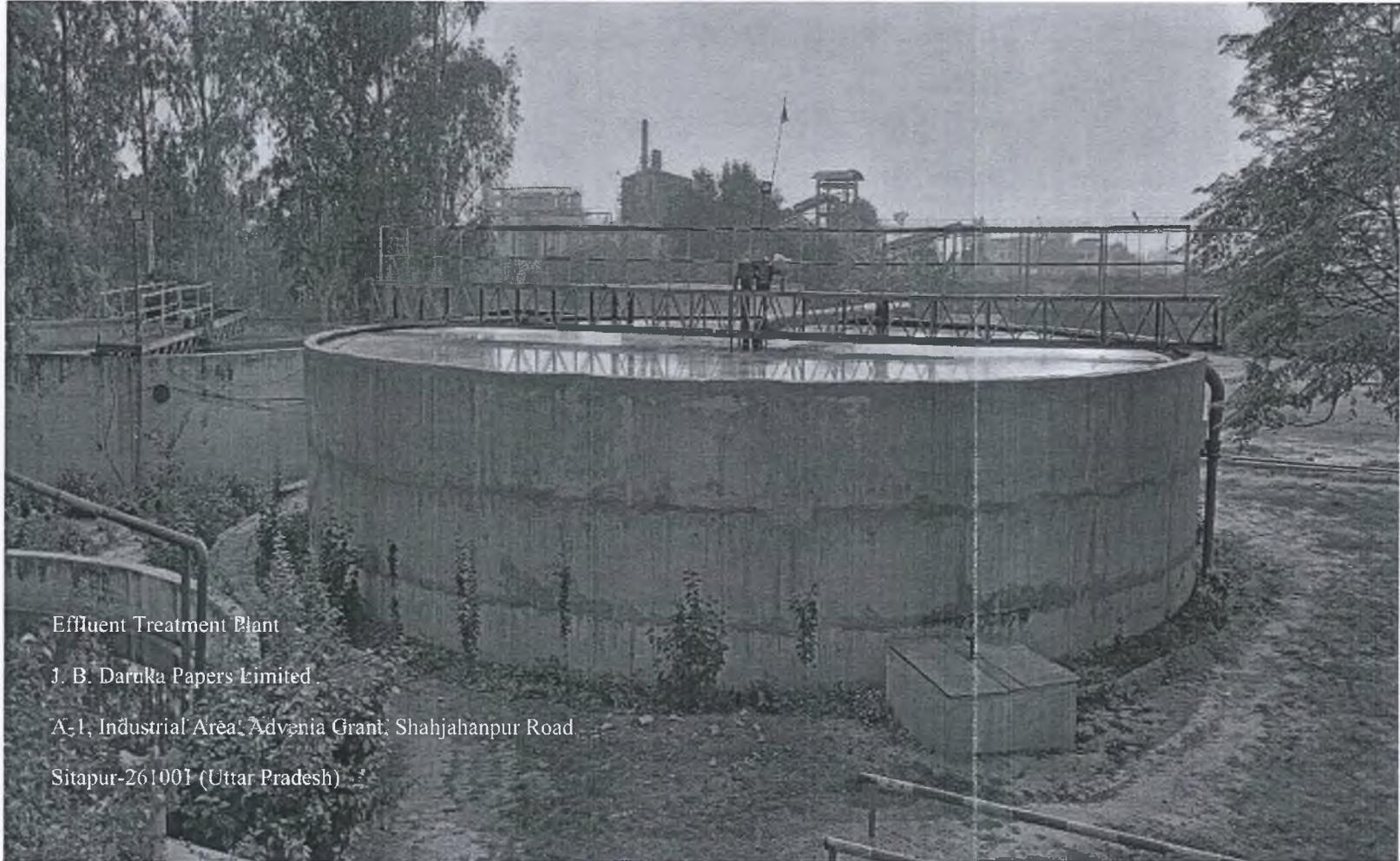


Effluent Treatment Plant

J. B. Daruka Papers Limited

A-1, Industrial Area, Advenia Grant, Shahjahanpur Road.

Sitapur-261001 (Uttar Pradesh)

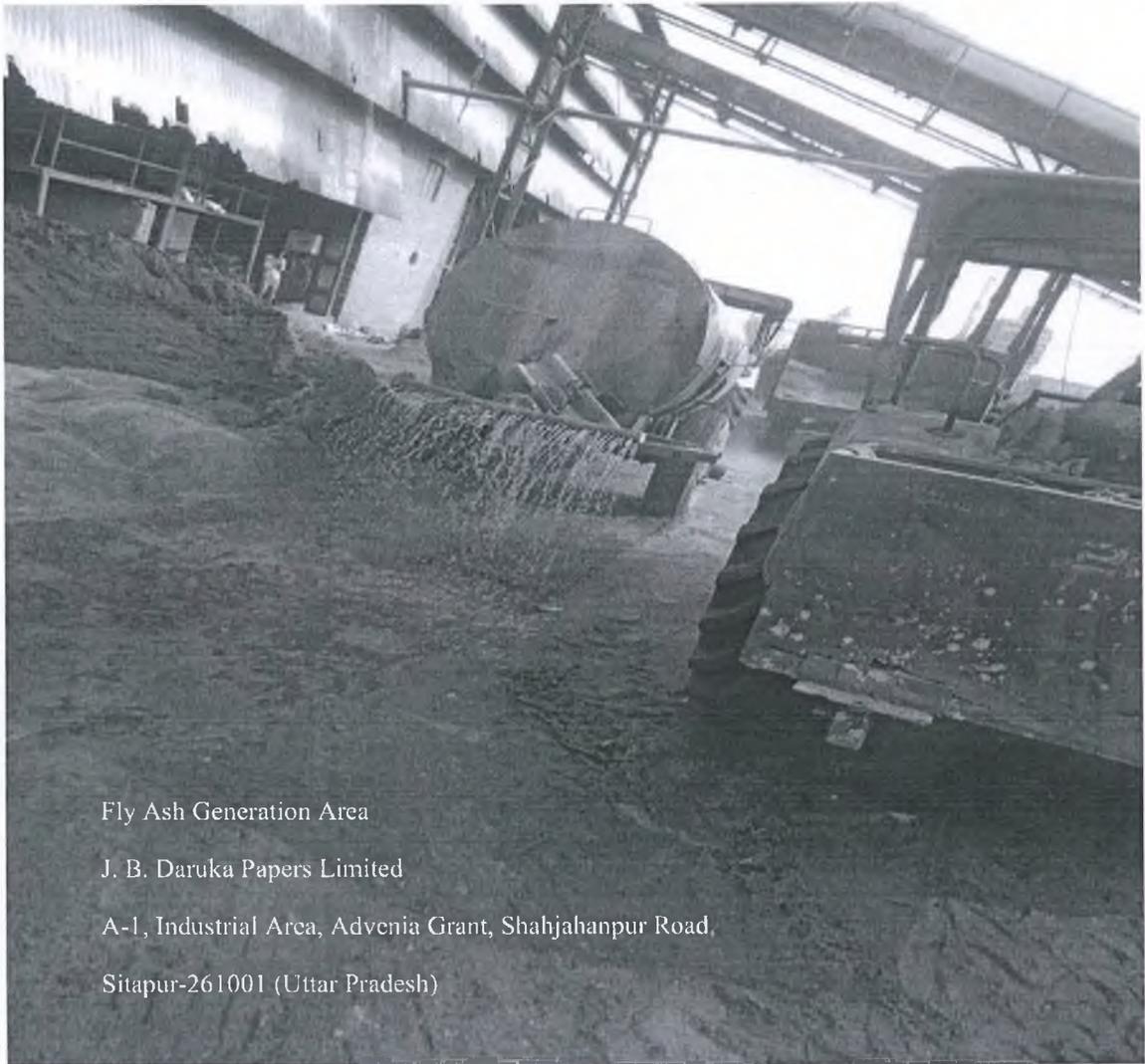


Effluent Treatment Plant

J. B. Datta Papers Limited

A-1, Industrial Area, Adventia Grant, Shahjahanpur Road

Sitapur-261001 (Uttar Pradesh)

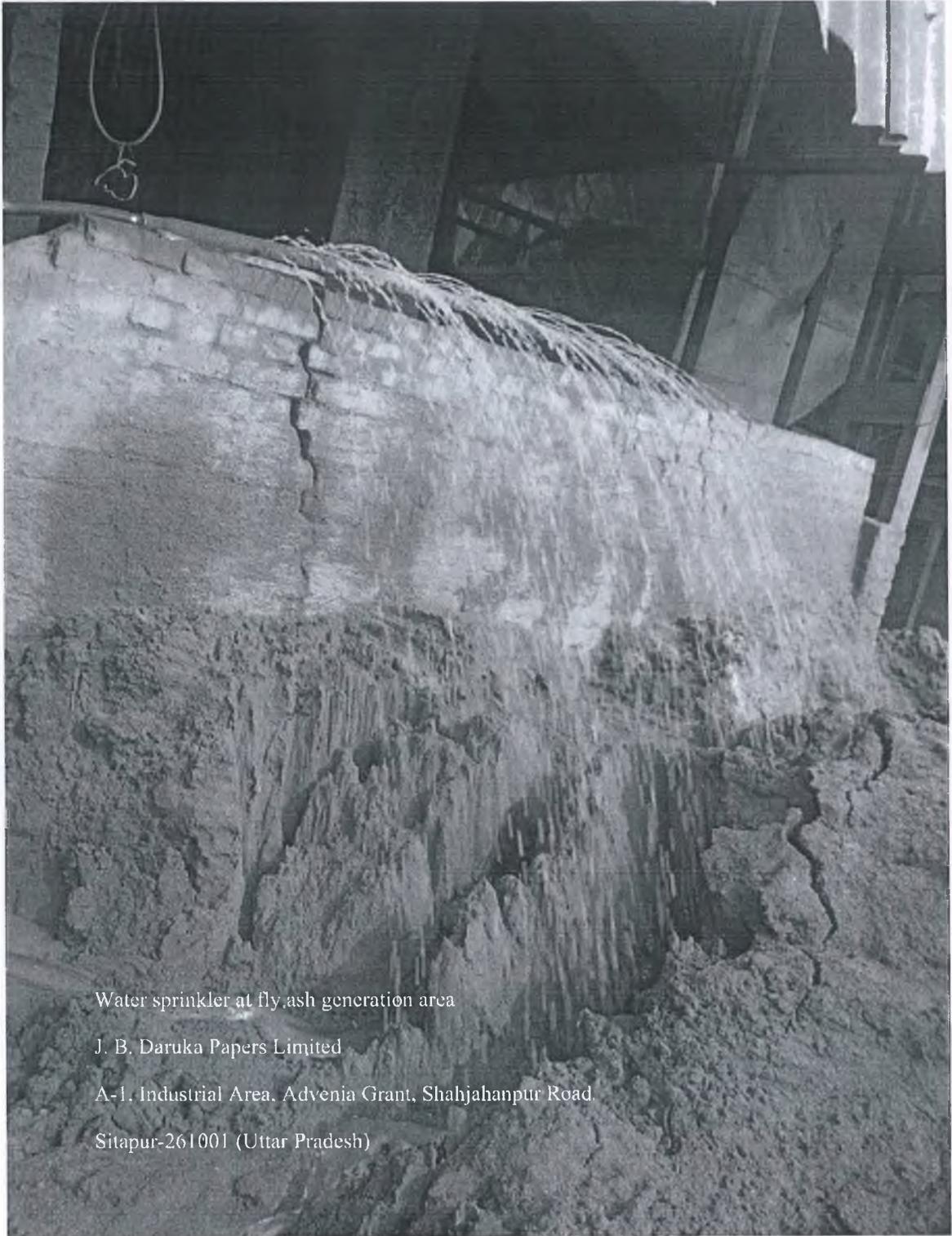


Fly Ash Generation Area

J. B. Daruka Papers Limited

A-1, Industrial Area, Advenia Grant, Shahjahanpur Road,

Sitapur-261001 (Uttar Pradesh)

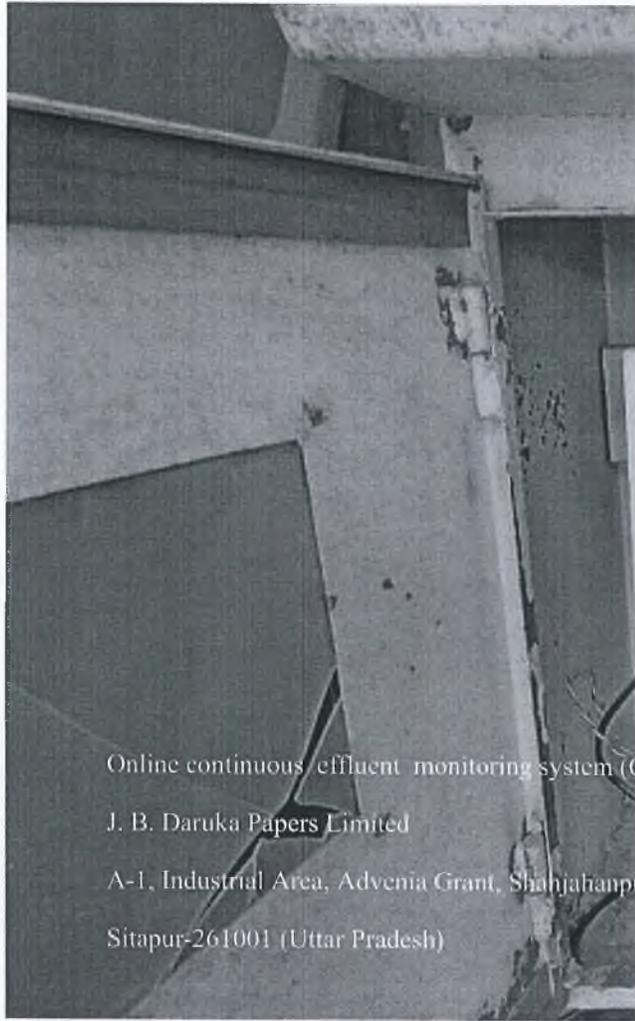


Water sprinkler at fly ash generation area

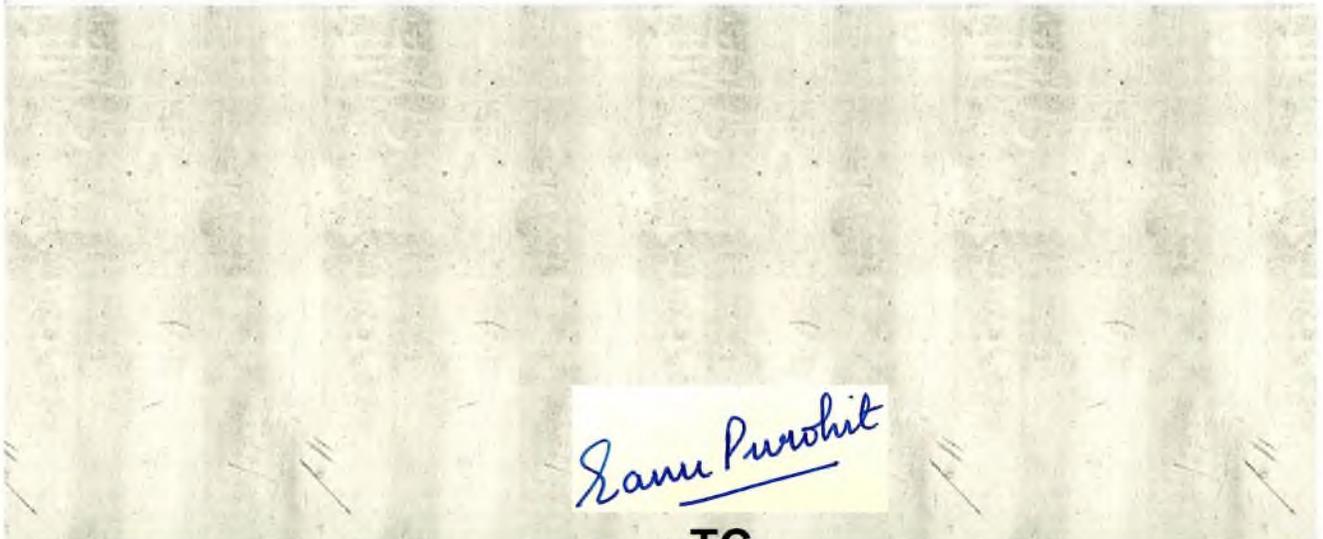
J. B. Daruka Papers Limited

A-1, Industrial Area, Advenia Grant, Shahjahanpur Road,

Sitapur-261001 (Uttar Pradesh)



Online continuous effluent monitoring system (C  
J. B. Daruka Papers Limited  
A-1, Industrial Area, Advenia Grant, Shahjahanp  
Sitapur-261001 (Uttar Pradesh)



Sanu Purohit

TC



पत्रांक संख्या- JBDPL/U PPCB/23-24/025

दिनांक:-26.12.2023

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-5)  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,  
टी०पी०-12वीं, विभूति सण्ड, गंगोत्री नगर,  
लखनऊ - 226010

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ० ए० संख्या- 424/2023 सुनील कुमार राम हेतु बनाम स्टेट आफ यू० पी० व अन्य में पारित आदेश दिनांक- 01.08.2023 के अनुपालन में उद्योग का समिति द्वारा किये गये निरीक्षण दिनांक- 21.08.2023 में पाये गये तथ्यों के दृष्टिगत वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के अन्तर्गत निर्देश के संबंध में।

महोदय,

कृपया आपके पत्रांक सन्दर्भ संख्या H01449/सी-5/L/जल-37/2023 दिनांक-03.10.2023 के सदर में महोदय को अवगत कराना है कि हम उक्त पत्र में इंगित निर्देशों की अनुपालन आख्या अपने पत्र संख्या JBDPL/U PPCB/23-24/024 दिनांक-07.12.2023 के द्वारा आपके कार्यालय में दिनांक-08.12.2023 को प्रेषित कर चुके हैं, जिसकी छायाप्रति इस पत्र के साथ संलग्न है।

उक्त परिपेक्ष में महोदय को अवगत कराना है कि आपके दिये गये निर्देश संख्या 3 (तीन) के अनुसार इकाई में स्थापित ब्यालर पर ऑनलाइन मॉनिटरिंग सिस्टम स्थापित किया जाना था, जिसे हमारी इकाई द्वारा स्थापित ब्यालर पर ऑनलाइन मॉनिटरिंग सिस्टम को लगाने का कार्य पूर्ण कर लिया गया है। ब्यालर पर स्थापित ऑनलाइन मॉनिटरिंग सिस्टम के फोटोग्राफ इस पत्र के साथ संलग्न है।

उक्त के अलावा महोदय को यह भी अवगत कराना है कि जन-मानस के स्वस्थ्य को ध्यान में रखते हुये इकाई में स्थापित प्रदूषण नियंत्रण व्यवस्था का संचालन सुचारु रूप से किया जायेगा एवं बोर्ड द्वारा समय-समय पर दिये गये निर्देशों का अनुपालन किया जायेगा।

अतः श्रीमान जी से दिनग्र निवेदन है कि उपरोक्त स्थिति को देखते हुए आपके द्वारा जारी पत्रांक संख्या- H01449/सी-5/L/जल-37/2023 दिनांक-03.10.2023 में दिये गये निर्देशों को निक्षेपित करने का कष्ट करें।

आशा ही नहीं अपितु पूर्ण विश्वास है कि आप उपरोक्त से सहमत होंगे।

सधन्यवाद!

संलग्नक- 1. पत्र संख्या JBDPL/U PPCB/23-24/024 दिनांक-07.12.2023 को प्रेषित पत्र की छायाप्रति।  
2. ऑनलाइन मॉनिटरिंग सिस्टम के फोटोग्राफ।

भवदीय

सुरेश कुमार  
निदेशक

जे० बी० दारुका पेपर्स लिमिटेड,  
प्लॉट नं-ए-1, औद्योगिक क्षेत्र, अडवानियाँ  
ग्रान्ट, शाहजहाँपुर रोड, सीतापुर

डाक प्राप्ति रसीद  
प्राप्ति दिनांक 27/12/23  
प्राप्तकर्ता के हस्ताक्षर...  
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ



1. जिलाधिकारी महोदय, सीतापुर को सूचनार्थ सादर प्रेषित।

2. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

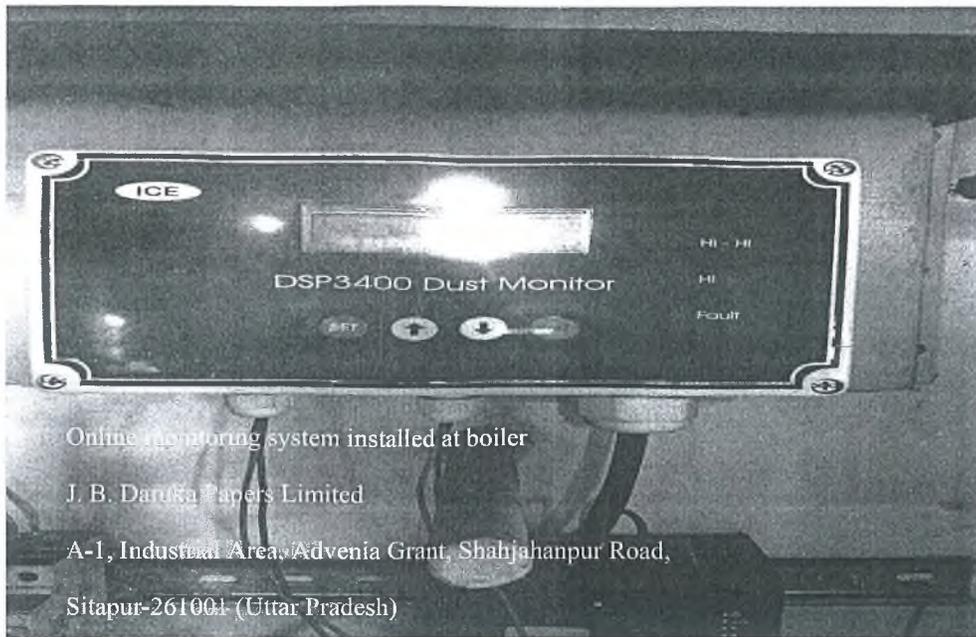
REG. U21091

contact@jbdaruka.com  
jbdaruka@yahoo.com

+91-639 2690650  
www.jbdaruka.com







Samu Purohit

TC



*Sanu Purohit*

TC

# JB DARUKA PAPERS LIMITED

Registered Office & Works: A-1 Industrial Area, Advenia Grant, Shahjahanpur Road, Sitapur - 261001, (U.P.) India

पत्रांक संख्या-JBDPL/UPPCB/23-24/026

दिनांक-31.01.2024

सेवामें,

मुख्य पर्यावरण अधिकारी (वृत्त-5)  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,  
टी0सी0-12वी, विभूति खण्ड, गोमतीनगर  
लखनऊ- 226010

महोदय,

कृपया आप अपने पत्रांक सन्दर्भ संख्या H05246सी-5/L/जल-37/24 दिनांक 05.01.2024 का संदर्भ ग्रहण करने का कष्ट करें जो कि हमें दिनांक 19.01.2024 को प्राप्त हुआ के सम्बन्ध में महोदय को अवगत कराना है कि मा0 एन. जी. टी. नई दिल्ली में योजित ओ0ए0 संख्या-424/2023 सुनील रामहेत बनाम यू0पी0 व अन्य में पारित आदेश दिनांक 17.08.2023 द्वारा जिला प्रशासन, सीतापुर एवं क्षेत्रीय कार्यालय लखनऊ की गठित समिति के सदस्यों द्वारा उद्योग का निरीक्षण दिनांक 21.08.2023 को किया गया। निरीक्षण में पाई गयी कमियों के दृष्टिगत बोर्ड के पत्रांक-एच 01449/सी-5/एल/जल-37/2023 दिनांक 03.10.2023 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अन्तर्गत निम्न निर्देश जारी किया गया था, जिसकी अनुपालन आख्या हम अपने पत्रांक संख्या-JBDPL/UPPCB/23-24/024 दिनांक 07.12.2023 एवं पत्रांक संख्या-JBDPL/UPPCB/23-24/025 दिनांक 26.12.2023 के द्वारा आपके कार्यालय में प्रेषित कर चुके हैं। जिसकी छायाप्रति इस पत्र के साथ संलग्न है। उक्त निर्देशों की अद्यतन अनुपालन आख्या निम्नवत है-

क्र0 सं0	वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के अन्तर्गत दिये गये निर्देश :-	अद्यतन अनुपालन आख्या
1.	इकाई में भण्डारित बैगास एवं राइस हस्क के कणों के उत्सर्जन के नियंत्रण हेतु स्थापित ब्रेकिंग वाल की मरम्मत करा कर चारों तरफ से कर्वड किया जाये, जिससे धूलकणों के उत्सर्जन की समस्या उत्पन्न न हो।	इकाई में भण्डारित बैगास एवं राइस हस्क के कणों के उत्सर्जन के नियंत्रण हेतु भण्डारण स्थल के चारों तरफ ब्रेकिंग वाल की स्थापना कर कर्वड कर लिया गया है। जिसकी पुष्टि उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 05.01.2024 में की गयी है।
2.	ब्यायलर से जनित फलाई ऐश पर पर्याप्त जल छिड़काव की व्यवस्था हेतु आटोमेटिक वाटर स्पिकलर की व्यवस्था सुनिश्चित की जाये तथा ब्यायलर से जनित फलाई ऐश का निस्तारण तकनीकी रूप से केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाइड लाइन के अनुसार निस्तारित किया जाये।	इकाई में ब्यायलर से जनित फलाई ऐश पर जल छिड़काव की व्यवस्था की गई है, नियमित जल छिड़काव हेतु आटोमेटिक वाटर स्पिकलर लगा दिया गया है एवं फलाई ऐश पर पानी का छिड़काव नियमित किया जा रहा है। (फोटोग्राफ संलग्न है), परिसर के अन्दर प्रशासनिक भवन के समीप में पीएम 10 निर्धारित मानक (100 माइक्रोग्राम/घनमीटर) के सापेक्ष 196.5 माइक्रोग्राम/घनमीटर एवं बैगास एरिया के निकट 188.5 माइक्रोग्राम/ घनमीटर पाई गई, जो कि मानक से अधिक है। उक्त के सम्बन्ध में महोदय को अवगत कराना है कि परिसर के अन्दर स्थित प्रशासनिक भवन अप विन्ड दिशा में आता है एवं प्रशासनिक भवन लखनऊ दिल्ली हाइवे के बगल में ही स्थापित है। तथा बैगास एरिया डाउन विन्ड दिशा में

		<p>आता है। उपरोक्त दोनो स्थलो की वायु परिवेधीय गुणता का मानक देखने से ऐसा प्रतीत होता है कि प्रशासनिक भवन के पास वायु परिवेधीय गुणता बाहरी वातावरण के ही समानान्तर है जिसकी पुष्टी बैगास ऐरिया जो कि डाउन विन्ड दिशा में आता है की जा सकती है क्योंकि डाउन विन्ड में वायु परिवेधीय गुणता का मानक अप विन्ड से कम है। अतः अपरोक्त से ऐसा परिलक्षित होता है कि बाहरी वातावरण मे वायु परिवेधीय गुणता में हमारी इकाई का कोई प्रभाव नहीं है। ब्यालर की चिमनी से जनित गैसीय उत्सर्जको एवं परिसर के अन्दर वायु गुणता का अनुश्रवण राज्य बोर्ड की केन्द्रीय प्रयोगशाला से दिनांक 24.12.2023 को कराया गया। ब्यालर की चिमनी से जनित गैसीय उत्सर्जको में प्रचालक पार्टिकुलेट मैटर मानाको के अनुरूप है। उक्त के अलावा महोदय को यह भी अवगत कराना है कि हमारी इकाई के अन्दर एवं इकाई के बाहर वायु परिवेधीय गुणता एवं ब्यालर की चिमनी की मानीटरिंग दिनांक 27.01.2024 को राज्य बोर्ड की केन्द्रीय प्रयोगशाला के वैज्ञानिको द्वारा की गई है। जिसकी विषलेषण आख्या अपेक्षित है।</p>
3.	<p>इकाई में स्थापित ब्यालर की चिमनी से जनित उत्सर्जन के सतत मापन हेतु online continuous emission monitoring system (OCEMS) स्थापित किया जाना सुनिश्चित किया जाये।</p>	<p>इस संदर्भ मे महोदय को अवगत कराना है कि हमारी इकाई मे ब्यालर से सम्बद्ध चिमनी पर ऑनलाइन मानीटरिंग सिस्टम (ओसीईएमएस) स्थापित कर लिया गया है जिसकी पुष्टि उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 05.01.2024 में की गयी है। वर्तमान में ओसीईएमएस को सर्वर से कनेक्ट कर दिया गया है।</p>
4.	<p>उद्योग को बोर्ड के पत्र दिनांक- 23.03.2023 द्वारा जारी सहमति (सी०टी०ओ०) की विशिष्ट शर्त संख्या- 2, 8, 11, 12, 13 एवं 15 का अनुपालन सुनिश्चित करे।</p>	<p>बोर्ड द्वारा जारी सहमति (सी०टी०ओ०) की विशिष्ट शर्त संख्या- 2, 8, 11, 12, का अनुपालन कर लिया गया है जिसकी पुष्टी राज्य बोर्ड के पत्र संख्या एच 5246 सी-5/एस/जल-37/24 दिनांक 05.01.24 द्वारा की गई है। विशिष्ट शर्त संख्या- 13 के सम्बन्ध में महोदय को अवगत कराना है कि परिसर के अन्दर प्रशासनिक भवन के समीप में पीएम 10 निर्धारित मानक (100 माइक्रोग्राम/घनमीटर) के सापेक्ष 196.5 माइक्रोग्राम/घनमीटर एवं बैगास ऐरिया के निकट 188.5 माइक्रोग्राम/ घनमीटर पाई गई, जो कि मानक से अधिक है। उक्त के सम्बन्ध में महोदय को अवगत कराना है कि परिसर के अन्दर स्थित प्रशासनिक भवन अप विन्ड दिशा में आता है एवं प्रशासनिक भवन लखनऊ दिल्ली हाइवे के बगल में ही स्थापित है। तथा बैगास ऐरिया डाउन विन्ड दिशा में आता है। उपरोक्त दोनो स्थलो की वायु परिवेधीय गुणता का मानक देखने से ऐसा प्रतीत होता है कि प्रशासनिक भवन के पास वायु परिवेधीय गुणता बाहरी वातावरण के ही समानान्तर है जिसकी पुष्टी बैगास ऐरिया जो कि डाउन विन्ड दिशा में आता है की जा सकती है क्योंकि डाउन विन्ड में वायु परिवेधीय गुणता का मानक अप विन्ड से कम है। अतः अपरोक्त से ऐसा परिलक्षित होता है कि बाहरी वातावरण मे वायु परिवेधीय गुणता में हमारी इकाई का कोई</p>

Suman

		<p>प्रभाव नहीं है। ब्यालर की विमनी से जनित गैसीय उत्सर्जको एवं परिसर के अन्दर वायु गुणता का अनुश्रवण राज्य बोर्ड की केन्द्रीय प्रयोगशाला से दिनांक 24.12.2023 को कराया गया। ब्यालर की विमनी से जनित गैसीय उत्सर्जको में प्रचालक पार्टिकुलेट मैटर मानाको के अनुरूप है। उक्त के अलावा महोदय को यह भी अवगत कराना है कि इकाई के अन्दर एवं इकाई के बाहर वायु परिवेपीय गुणता एवं ब्यालर की विमनी की मानीटरिंग दिनांक 27.01.2024 को राज्य बोर्ड की केन्द्रीय प्रयोगशाला के वैज्ञानिको द्वारा की गई है। जिसकी विप्लेशण आख्या अपेक्षित है।</p> <p>विशिष्ट शर्त संख्या 15 के सम्बन्ध में महोदय को अवगत कराना है कि इकाई में ब्यालर से जनित फ्लाई ऐश पर जल छिडकाव की व्यवस्था की गई है, नियमित जल छिडकाव हेतु आटोमेटिक वाटर रिप्रकंलर लगा दिया गया है एवं फ्लाई ऐश पर पानी का छिडकाव नियमित किया जा रहा है।(फोटोग्राफ संलग्न है), फ्लाई ऐश के डिस्पोजल हेतु इकाई परिसर में 40,000 वर्ग फिट लो लैण्ड एरिया चिन्हित किया गया है। जिसका लेआउट प्लान इस पत्र के साथ संलग्न है।</p>
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अतः उक्त वस्तुस्थिति को देखते हुये महोदय से अनुरोध है कि राज्य बोर्ड द्वारा जारी कारण वताओ नोटिस का स्थायी निक्षेपण करते हुये इकाई पर किसी भी प्रकार का पर्यावरणीय क्षतिपूर्ति अधिरोपित न किया जाय।

इसके अलावा महोदय को यह विश्वास दिलाना है कि भविष्य में भी जल एवं वायु प्रदूषण नियंत्रण के समस्त पहलुओं पर विशेष ध्यान दिया जायेगा जिससे कि जन मानस के स्वास्थ्य पर कोई प्रतिकूल प्रभाव न पड़े।

आशा ही नहीं अपितु पूर्ण विश्वास है कि आप उपरोक्त से सहमत होंगे।

सधन्यवाद!

संलग्नक- उपरोक्तानुसार।



02-02-24

डाक प्राप्ति सीतापुर  
प्राप्ति दिनांक 02/02/24  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

भवदीय

Sun Kumar  
सुरेश कुमार  
निदेशक

जे०बी० दारुका पेपर्स लिमिटेड,  
ए-1, औद्योगिक एरिया, अडवेनियाँ  
ग्रान्ट, शाहजहाँपुर रोड, सीतापुर

प्रतिलिपि-1. जिलाधिकारी महोदय, सीतापुर को सूचनार्थ सादर प्रेषित।

✓ 2. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

*Sun Purohit*

//TRUE COPY//



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Ranu Purohit &lt;office.ranupurohit@gmail.com&gt;

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**Sunil Kumar Ramhet vs. State of U.P. & Ors. // OA. No. 424 of 2023 //**

1 message

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**Ranu Purohit** <office.ranupurohit@gmail.com>  
To: info@uppcb.in

Sun, Feb 25, 2024 at 4:17 PM

Dear Sir/Madam,

Please find the attached Reply on behalf of Respondent No. 1 in the subject matter.

Please acknowledge the receipt of this mail.

--

Kind regards,

**Ranu Purohit**

Advocate-on-Record

Office: S-74, LGF  
Greater Kailash-1  
New Delhi- 110048  
(M) +91-9560457997**Please spare a thought for the environment. Print this mail only if necessary.****CONFIDENTIALITY NOTE**

The contents of this message may be legally privileged and confidential, for the use of the intended recipient(s) only. It should not be read, copied and used by anyone other than the intended recipient. If you have received this message in error, please immediately notify me at the above co-ordinates, preserve its confidentiality and delete it from your system. Thank you.

**JB Dharuka Reply\_pagenumber.pdf**  
2398K